

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9484/2008

(From the judgement and order dated 19/12/2008 in BA No. 1546/2008
of the HIGH COURT OF DELHI AT NEW DELHI)

RAM KARAN & ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for anticipatory bail and exemption from filing
c/c of the impugned judgment and office report)

Date: 23/01/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. P.S. Patwalia, Sr.Adv.
Mr. G.K. Bansal,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

The special leave petition is dismissed.

However, the petitioners may file appropriate application for regular bail
which may be considered on its own merits.

(A.S. BISHT)
MASTER

COURT MASTER

(PUSHAP LATA BHARDWAJ) COURT